

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/97(KB)2021
IA(I.B.C)/1339(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH JULY 2024

IN THE MATTER OF	RASHI PERIPHERALS PRIVATE LIMITED VS SAVERA DIGITAL INDIA PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance via video conference/physically

For the Resolution Professional

Ms. Shreya Choudhary, Advocate

Mrs. Rachna Jhunjunwala, RP

ORDER

1. Ld. Counsel for the RP present. RP present in person.

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2. This IA has been filed by RP under section 12(2) of IBC, 2016, seeking extension of CIRP period by 90 days.
3. It is stated by the RP that the CIRP period of the Corporate Debtor is ending on 8th July, 2024, therefore, in such circumstances the members of the Committee of Creditors in the 8th CoC meeting held on 3rd July, 2024 unanimously with 100% voting share approved an extension of CIRP by 90 days beyond the 180 days of the CIRP process.
4. This IA accompanied by an affidavit of RP, at page 13.
5. For the position as mentioned above, period of CIRP is extended by 90 days with effect from today.
6. RP to endeavour to complete the entire CIRP during this period. This IA is **allowed and disposed** of accordingly.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)